

| 1                    | 2                            | 3                             |
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| Sambalpur . . . . .  | 63. Sambalpur                | Bank of India                 |
|                      | 64. Jamankira                | Bolangir Anchalik Gramya Bank |
|                      | 65. Kundhcigola              | Do.                           |
|                      | 66. Jharbandh                | Do.                           |
|                      | 67. Bargarh                  | Do.                           |
|                      | 68. Kolabira                 | Do.                           |
| Sundergarh . . . . . | 69. Koida                    | State Bank of India           |
|                      | 70. Rourkela Sector 14       | Do.                           |
|                      | 71. Rourkela Sector 1        | Do.                           |
|                      | 72. Jhirpani                 | United Bank of India          |
|                      | 73. Sundergarh               | Punjab National Bank          |
|                      | 74. Garundia                 | Canara Bank                   |
|                      | 75. Rourkela Steel Town Ship | Indian Overseas Bank          |

**Agreements between India and U.S.S.R. on visits of Tourists of both Countries**

8530. SHRI K. MALLANNA;  
SHRI MANORANJAN  
BHAKTA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that a three-member Delegation, from Moscow, has recently negotiated with Indian travel agents rates and programmes for Soviet tourists visiting India during 1979 and also to promote Indian tourist traffic to the U.S.S.R.; and

(b) if so, the details regarding the agreements arrived at between the two countries in this regard?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURU-SHOTTAM KAUSHIK): (a) and (b): Yes Sir. A delegation of Intourist, Moscow, signed separate protocols with Indian travel agents for handling travel arrangements of tourists from U.S.S.R. visiting India during 1979.

The protocols cover the number of tourists from U.S.S.R. to be handled by each travel agent, tour itineraries to be followed and tariff to be charged for the same. The protocols include only a general clause stating that travel agents would encourage Indian

tourist traffic to visit U.S.S.R. without specifying any number.

**Blacklisting of Indian Cashew Exporters by U.S. Importers**

8531. SHRI FAQUIR ALI  
ANSARI:

SHRI D. G. GAWAI:

Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether it is a fact that a number of Indian cashew exporters are likely to be blacklisted by the U.S. importers for their failure to fulfil contractual obligations as reported in the "Economic Times" dated the 12th March, 1978;

(b) if so, the facts thereabout;

(c) whether any penalties have also been imposed on the Indian firms by the U.S. Arbitration;

(d) the names of these firms and the brief nature of failure on their part; and

(e) what steps Government propose to take against such firms who cause damage to India's name in this way?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG):** (a) and (b). Some complaints were received by the Government that a few Indian exporters had not fulfilled their contractual obligations to ship cashew kernels to some buyers in U.S.A. as well as other countries. However, Government have no direct knowledge of any proposal to blacklist Indian cashew exporters by U.S. importers.

(c) and (d). According to the information available with the Government Arbitration Awards have been obtained by the U.S. importers against the following Indian exporters:—

1. Grand Cashew Corporation, Quilon.
2. Kesav Cashew Co., Quilon.
3. Rajmohan Cashews Ltd., Quilon (Settled).
4. Asuma Cashew Co., Quilon.
5. Johar Cashew Exporting Co., Quilon.
6. Younus Cashew Industries, Quilon.
7. M. A. Nasir Cashew Industries, Quilon.
8. Navabharath Cashew Traders, Quilon.
9. International Cashew Traders, Quilon (settled).

In all the cases the reason for the U.S. importers going for Arbitration was non-fulfilment of contracts partially or wholly by the Indian exporters to supply cashew kernel at the contracted prices.

(e) Government propose to take action against the defaulting firms under the relevant provisions of the Import Trade Control Policy. As a result of the efforts made by the Government some of the defaulting units have already come to a settle-

ment with their buyers and made shipments or remittances of the settled amount.

#### Financial Relations between Centre and States

**8532. SHRI CHITTA BASU:** Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to review the financial relations between the Centre and States particularly in view of the opinions expressed in the recent meeting of the National Development Council by several State Chief Ministers; and

(b) if so, the nature and direction of the proposed review?

**THE MINISTER OF FINANCE (SHRI H. M. PATEL):** (a) and (b). Taking into consideration the views expressed by the Chief Ministers of the States in the meeting of the National Development Council held on 18th and 19th March, 1978, it was decided to set up a Committee of the NDC to review, having regard to the Constitutional provisions, the fiscal arrangements, including the Gadgil Formula and the scope of the Centrally Sponsored Schemes, necessitated by the larger role assigned to the State Governments in development planning and execution. It will be for this Committee to consider all the relevant issues.

#### Lifting of ban on Export of Rhesus Monkeys

**8533. SHRI VASANT SATHE:** Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether it is a fact that some private exporters are making sustained efforts to have the ban on the export of the Rhesus monkeys, effective April 1, lifted, stayed or modified to enable American laboratories to continue slaughtering thousands of these primates in the name of medical research, mainly aimed at killing